

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:281
ANSWERED ON:25.04.2012
VIOLATION OF AIRCRAFT RULES
Argal Shri Ashok

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether holders of Private Pilot License (PPL) and Commercial Pilot License (CPL) are authorized to carry passengers as per the Indian Aircraft statutes and rules framed thereunder;
- (b) if so, the details thereof;
- (c) whether incidents of aircraft accidents have been reported while holder of CPL/PPL was giving joyrides to fellow trainee pilots and if so, the details of the number of such cases during the last three years and the current year;
- (d) whether any action was taken against erring officials, including Chief Flying Instructor (CFI)/Pilot Instructor Incharge (PII) of the club for violation of the Act/Rules; and
- (e) if so, the details thereof and if not, the reasons therefor alongwith the corrective steps taken by the Government in this regard?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) to (e):- A statement is laid on the Table of the House.

Statement referred to in the parts (a) to (e) of the Lok Sabha Starred Question No. 281 for 25.04.2012 regarding "Violation of Aircraft Rules".

(a) & (b): Yes, Madam. Holders of Private Pilot License (PPL) and Commercial Pilot License (CPL) are authorized to carry passengers in accordance with the privileges of PPL and CPL as per Section E & Section J respectively of Schedule II of Aircraft Rules 1937.

(c): During the period from 01.04.2009 till date one (01) accident to Aircraft VT-MMM of M/s Yash Air on 19.05.2010 has been reported where Pilot-in-Command (PIC) under training for Assistant Flight Instructor Rating (AFIR) was authorized by Chief Flying Instructor (CFI) to undertake the flight along with friend student trainee pilot.

(d) to (e): Action was initiated by issuing a show cause notice against CFI on the basis of accident investigation report submitted by the Inspector of Accident appointed by Directorate General of Civil Aviation (DGCA). However, a stay has been granted by the Hon'ble Madhya Pradesh High Court and the matter is subjudice there. Necessary corrective steps are being taken by DGCA on the basis of Safety related recommendations made by the Inspector of Accident.